

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 477 of 2020

In the matter of:

Rahul Kumawat

....Appellant

Vs.

Bank of India & Anr.

....Respondents

Present:

**Appellant: Mr. Krishnendu Datta and Mr. Sanyat Lodha,
Advocates.**

**Respondents: Mr. Divyanshu Srivastava and Mr. Keith Varghese,
Advocates for IRP - R-2.**

ORDER

29.05.2020: Shri Keith Varghese, Advocate appears on behalf of Respondent No. 2. He may file his vakalatnama and reply affidavit within two weeks. Rejoinder, if any, may be filed within one week thereof.

There is no proof of service of notice upon Respondent No. 1. Appellant to take steps for service of fresh notice on Respondent No. 1 through any available mode including email.

List the matter on **22nd June, 2020** before first court.

Meanwhile, interim direction will continue.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

am/gc